

that it means loss of thousands of rupees to them?

Sardar Hukam Singh: May I know whether there has been any one single case where the claim was under-estimated and the error has been corrected to that extent?

Shri A. P. Jain: There may or may not be. I do not know.

RESETTLEMENT OF DISPLACED PERSONS

*282. **Dr. Ram Subhag Singh:** (a) Will the Minister of **Rehabilitation** be pleased to state the total number of displaced families from the Yol Camp in Punjab (India) who have so far been re-settled in Jammu Province?

(b) What amount of money has been given to them as loan?

(c) When is the recovery of that loan likely to commence?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) 1,350 families.

(b) Rs. 500/- per family.

(c) About December 1953.

Lal-Kot AND Purana-Qila

*283. **Dr. Ram Subhag Singh:** (a) Will the Minister of **Education** be pleased to state whether Government are aware that *Lal Kot*, the fort associated with Raja Anangapal, and *Purana Qila*, on the site of Indraprastha of Mahabharat fame, are fast decaying?

(b) If so, do Government propose to take adequate steps for their protection?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). The walls of *Lal Kot* (Mahrauli) are in ruins for the last 500 years. Some of its best preserved portions are protected but are not kept in full state of repair as that would entail prohibitive expenditure.

Constructions against the walls of *Purana Qila* are occupied by refugees and as soon as these are vacated the question of necessary repairs will be examined.

INDIAN STUDENTS GOING ABROAD

*284. **Shri V. P. Nayar:** Will the Minister of **Education** be pleased to state:

(a) whether the Ministry of Education, Government of India, have any

control in the matter of Indian students going abroad for University Education;

(b) if so, whether Government will be pleased to lay on the Table of the House a statement showing details of Indian students receiving instruction and training in foreign Universities, the countries and the Universities where they study and the subjects which they study, as on the 1st January 1952; and

(c) whether Government have estimated the expenditure incurred by these students on education in foreign countries in 1951 and 1952?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) None, except that such students as apply for admission to Institutions abroad, through the Ministry of Education are required to satisfy that they have made satisfactory financial arrangements for their stay abroad.

(b) Available information relating to the U.S.A., Canada, and the U.K. is contained in the pamphlets entitled "Directory of Indian Students in the U.S.A. and Canada" and "List of Indian Students according to subjects of study in U.K. in 1951-52" which are in the Parliament Library. Information relating to other countries when available, will be laid on the Table of the House.

(c) No.

Shri V. P. Nayar: May I know whether the Government of India have taken any steps to see that Indian students do not spend money abroad for studies, at least in cases where identical courses are provided by Indian Universities?

Shri K. D. Malaviya: That is what we are doing, we are giving advice to the students accordingly.

Shri V. P. Nayar: Is it a fact that even now for Government appointments foreign training is preferred to Indian training?

Shri K. D. Malaviya: People who come from foreign institutions are not given preference to the Indian students simply because they have had foreign training, but wherever the calibre and qualifications of candidates are not equal to what we want, then we have got to employ some people who come from foreign institutions.

Shri V. P. Nayar: That is an evasive reply, Sir. My question was different.

Mr. Deputy-Speaker: Preference is given according to qualifications, and not merely on account of the fact that they come from foreign institutions.

Shri V. P. Nayar: That was not my question. I wanted to know whether foreign training is given some more preference than Indian training for identical courses in India?

Shri K. D. Malaviya: I am not aware of it.

Shri Meghnad Saha: Is the hon. Minister aware of the fact that in many countries, no student who is not a graduate of the Universities of those countries is allowed to go to foreign countries for such kind of training?

Shri K. D. Malaviya: I take the information from the hon. Member.

Shri Meghnad Saha: Is the hon. Minister aware of the fact that students from Japan who have got their doctorate degree are not allowed to take their doctorate degree in foreign countries?

Shri K. D. Malaviya: I am not aware of it.

Shri K. K. Basu: Have the Government considered the possibility of banning legal and arts education in foreign countries for Indian students, and thereby save currency?

Shri K. D. Malaviya: That is a suggestion.

Dr. Suresh Chandra: What facilities are provided to the Indian students abroad by educational officers appointed by the Education Ministry?

Shri K. D. Malaviya: There is an office there, and those students who go there for foreign studies are given advice according to the rules and canons supplied to them.

Dr. Suresh Chandra: Have the Government received any complaints from the students as regards non-attendance by these officers?

Shri K. D. Malaviya: No, we have not got any complaints.

Shri Velayudhan: Arising out of the answer to (c), may I know whether the Government have abolished the partial assistance scheme, which was in vogue before, for students studying in foreign universities?

Shri K. D. Malaviya: No, Sir. We have not abandoned any scheme of giving aid to students.

SEPOYS AND ORDERLIES

*285. **Shri V. P. Nayar:** Will the Minister of Defence be pleased to state:

(a) the number of sepoy of the Indian Army who are working as personal orderlies of officers of the Army, as on the 1st January, 1953;

(b) whether the officers who employ such sepoy as personal orderlies have to pay any amount to Government by adjustments in pay; and

(c) if the answer to part (b) above be in the affirmative, the total amount received from officers on account of engaging personal orderlies from the other ranks of the Indian Army?

The Deputy Minister of Defence (Sardar Majithia): (a) and (c). It is regretted that it would not be in the public interest to disclose this information.

(b) Yes; a sum of Rs. 30/- per month is charged from the date a batman is actually provided to an officer.

Shri V. P. Nayar: If it is not against the public interest, may I know the rank of the military officer, who will be entitled to get the services of a sepoy as personal orderly?

Sardar Majithia: All officers.

Shri V. P. Nayar: What is the minimum rank of the officer, lieutenant, captain, major or what?

Sardar Majithia: I have already said officers, and that term includes all the officers of the different ranks.

Shri V. P. Nayar: Are the Government aware that in such cases, the officers use their orderlies for very humiliating work, such as cleaning of boots, sweeping etc.? I know some cases personally, Sir.

Mr. Deputy-Speaker: We need not go into all these things.

Shri Nambiar: May I know whether it has been brought to the notice of the Government that there are complaints.....

Mr. Deputy-Speaker: Hon. Members are only giving information. There is no purpose in doing so. They may give information, not necessarily here on the floor of the House.

Shri G. S. Singh: May I know whether the Government have any information about similar facilities being provided for officers in the Russian and Chinese armies?